GOVERNMENT OF INDIA MINISTRY OF AGRICULTURE AND FARMERS WELFARE DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

RAJYA SABHA UNSTARRED QUESTION NO. 658 TO BE ANSWERED ON 05/12/2025

REBRANDING OF FOREIGN SEEDS IN INDIA

658. SMT. RAJANI ASHOKRAO PATIL:

Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

- (a) whether an Indian company importing green pea seeds of a foreign variety is permitted to produce the seeds in its own production units in India;
- (b) whether such a company can legally rebrand the same variety under a new name and sell it across India; and
- (c) the rules regarding registration, licensing, or breeder's permission required for rebranding and marketing imported seed varieties?

ANSWER

THE MINISTER OF STATE FOR AGRICULTURE AND FARMERS WELFARE (SHRI RAMNATH THAKUR)

(a) to (c): As per the extant import policy, import of seeds of pea used for sowing purpose is permitted subject to the Plant Quarantine (Regulation of Import into India) Order, 2003.

Further, importer may rebrand and sale the imported seed variety in the country subject to Intellectual Property Rights (IPR) laws and obtaining the seed dealer license under clause 3 of the Seeds (Control) Order, 1983. In addition, seed also has to meet the minimum labelling standards prescribed under section 6(a) of the Seeds Act, 1966 and clause 8(A) of the Seeds (Control) Order, 1983 and seed packet is required to be labelled under the section 6(b) of the Seeds Act, 1966.
